

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 141 OF 2017 &  
IA NOS. 359 & 360 OF 2017**

**Dated: 24<sup>th</sup> July, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Sree Rayalaseema Alkalies and Allied Chemicals Ltd .... Appellant(s)**

**Vs.**

**Andhra Pradesh Electricity Regulatory Commission  
& Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rohit Rao N.  
Mr. Mukund P.Unny

Counsel for the Respondent(s) : Mr.K.V.Mohan  
Mr. K.V.Malakrishnan for APERC

Mr. Alok Srivastav  
for Mr. Purna Singh for R-2

**ORDER**

Admit. Issue notice on the appeal as well as on the I.A. No. 359 of 2017 (Appl. for stay) to the Respondents returnable on 14.09.2017. Mr. K.V. Mohan takes notice on behalf of Respondent No.1 and Mr. Alok Srivastav takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply to the I.A. They may file the same on or before 29.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.09.2017 after serving copy on the other side.

List the I.A. for hearing on **14.09.2017.**

**(I.J. Kapoor)  
Technical Member  
ts/kt**

**(Justice Ranjana P. Desai)  
Chairperson**